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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN), Madam, on behalf of my senior colleague, Shri P. Chidambaram, I beg to lay on the Table a copy of the Statement (Hindi and English versions) regarding modification of the award given by the Board of Arbitration in CA Reference No. 1 of 1998 under the Joint Consultative Machinery and compulsory Arbitration in respect of the pay scales for the post of Computer in the Office of the Registrar General, India.

(Placed in Library, See No. LT 2598/15/10)

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Madam, I beg to lay on the Table a copy of the Indian Post Office (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated the 12th April, 2010, under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

(Placed in Library, See No. LT 2599/15/10)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Madam, I beg to lay on the Table a copy of the Mineral Conservation and Development (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 216(E) in Gazette of India dated 29th March, 2010, under sub-section (1) of Section 23 of Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 2600/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (KUMARI AGATHA SANGMA): Madam, on behalf of my senior colleague, Dr. C.P. Joshi, I beg to lay on the Table a copy of the Jharkhand Panchayat Raj (Amendment) Ordinance, 2010 (Jharkhand Ordinance No. 1 of 2010) (Hindi and English versions) promulgated by the Governor of Jharkhand on 15th April, 2010, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 1st June, 2010, issued by the President in relation to the State of Jharkhand.

(Placed in Library, See No. LT 2601/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, on behalf of Shri G.K. Vasan, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock & Port Engineers Limited and the Ministry of Shipping for the year 2010-2011.

(Placed in Library, See No. LT 2602/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

(i) The Indian Medical Council (Amendment) Ordinance, 2010 (No. 2 of 2010), promulgated by the President on the 15th May, 2010.

(Placed in Library, See No. LT 2603/15/10)

(ii) The Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No. 3 of 2010), promulgated by the President on the 18th June, 2010.

(Placed in Library, See No. LT 2604/15/10)

(iii) The Enemy Property (Amendment and Validation) Ordinance, 2010 (No. 4 of 2010), promulgated by the President on the 2nd July, 2010.

(Placed in Library, See No. LT 2605/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of my colleague, Shri Ajay Maken, I beg to lay on the Table:-

(1) A copy of the Proclamation (Hindi and English versions) dated 1st June, 2010 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 460(E) in Gazette of India dated the 1st June, 2010 under article 356(3) of the Constitution.

(Placed in Library, See No. LT 2606/15/10)

(2) A copy of the Order (Hindi and English versions) dated 1st June, 2010 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 461(E) in Gazette of India dated the 1st June, 2010.

(Placed in Library, See No. LT 2607/15/10)

(3) A copy of the Report (Hindi and English versions) of the Governor of Jharkhand dated 31st May, 2010 to the President.

(Placed in Library, See No. LT 2608/15/10)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-

(i) Annual Report of the National Human Rights Commission, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 2609/15/10)

(ii) Memorandum of Action Taken on the Recommendations contained in the Annual Report of the National Human Rights Commission, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 2610/15/10)

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 2611/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

(1) A copy of the Employees' State Insurance (Central) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 349(E) in Gazette of India dated the 26th April, 2010, under sub-section (4) of Section 95 of the Employees' State Insurance 1948.

(Placed in Library, See No. LT 2612/15/10)

(2) A copy of the Notification No. S.O. 1330(E) (Hindi and English versions) published in Gazette of India dated the 7th June, 2010, appointing the 7th day of June, 2010, as the date on which the Plantations Labour (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section 1 of the said Act.

(Placed in Library, See No. LT 2613/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the

Essential Commodities Act, 1955:-

(i) The Fertiliser Control (Second Amendment) Order, 2010 published in Notification No. S.O. 987(E) in Gazette of India dated 29th April, 2010.

(Placed in Library, See No. LT 2614/15/10)

(ii) S.O. 1030(E) published in Gazette of India dated the 7th May, 2010, making certain amendments in the Notification No. S.O. 977(E) dated the 9th November, 1987.

(Placed in Library, See No. LT 2615/15/10)

(iii) The Fertiliser Control (Third Amendment) Order, 2010 published in Notification No. S.O. 1230(E) in Gazette of India dated 25th May, 2010.

(Placed in Library, See No. LT 2616/15/10)

(iv) S.O. 1231(E) published in Gazette of India dated the 25th May, 2010, notifying specification of the customized fertilizer for a period of three years, to be manufactured by the manufacturer, mentioned therein.

(Placed in Library, See No. LT 2617/15/10)

(v) S.O. 1259(E) published in Gazette of India dated the 31st May, 2010, making certain amendments in the Notification No. S.O. 572(E) dated the 26th June, 1995.

(Placed in Library, See No. LT 2618/15/10)

(2) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 907(E) in Gazette of India dated 21st April, 2010, issued under sub-section (1) of Section 3 of Destructive Insects and Pests Act, 1914.

(Placed in Library, See No. LT 2619/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, Noida, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, Noida, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2620/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 3078(E) published in Gazette of India dated the 2nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2621/15/10)

(ii) S.O. 3082(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2622/15/10)

(iii) S.O. 3084(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni and Kumuli) Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2623/15/10)

(iv) S.O. 3086(E) and S.O. 3087(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 49 (Madurai-Ramanathapuram-Rameshwaram-Dhanushkodi Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2624/15/10)

(v) S.O. 3105(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2625/15/10)

(vi) S.O. 3160(E) published in Gazette of India dated the 9th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2626/15/10)

(vii) S.O. 3218(E) and S.O. 3229(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

(Placed in Library, See No. LT 2627/15/10)

(viii) S.O. 3233(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

(Placed in Library, See No. LT 2628/15/10)

(ix) S.O. 1008(E) published in Gazette of India dated the 4th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 212 in the State of Karnataka.

(Placed in Library, See No. LT 2629/15/10)

(x) S.O. 1012(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.

(Placed in Library, See No. LT 2630/15/10)

(xi) S.O. 1632(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.

(Placed in Library, See No. LT 2631/15/10)

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